

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

APPEAL NO. 49 OF 2022

1. K. RUKMANGADA REDDY

S/o Shri K Mumnuwamy Reddy

R/o KapuVeedhi, Puttur,

Tirupati District, Andhra Pradesh and 2 others**APPELLANTS**

Versus

UNION OF INDIA

Through Secretary, Government of India

Ministry of Environment, Forests and Climate Change

Indira ParyavaranBhawanJorBagh Road,

New Delhi-110003

Secy-moef@gov.nic.in

Contact no. +91 11 20819308, 20819408 and 6 others**RESPONDENTS**

COUNTER AFFIDAVIT FILED BY THE 5th RESPONDENT

DATE-11-11-2022



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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Counsel for 5th Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
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APPEAL NO. 49 OF 2022

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Through Secretary, Government of India
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Indira Paryavaran Bhawan Jor Bagh Road,
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It is certified that all the documents contained in the above annexure are true copies.

Date: 11.11.2022


MEMBER SECRETARY
 A.P. Pollution Control Board
 VIJAYAWADA - 520 010

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

APPEAL NO. 49 OF 2022

1. K. RUKMANGADA REDDY

S/o Shri K Mumnuswamy Reddy
R/o KapuVeedhi, Puttur,
Tirupati District, Andhra Pradesh

2. B. VENKATARAMA RAJU

S/o Shri B. Chengalraju,
R/o Ontimitta, Rachapalam, Puttur,
Tirupati District, Andhra Pradesh

3. K. MANOHAR

S/o Shri Narasimha Reddy,
R/o 17-193 Beedi Colony,
Puttur, Tirupati District,
Andhra Pradesh

..... **APPELLANTS**

Versus

1. UNION OF INDIA

Through Secretary, Government of India
Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhawan Jor Bagh Road,
New Delhi-110003
Secy-moef@gov.nic.in.
Contact no. +91 11 20819308, 20819408

2. STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ANDHRA PRADESH

Through Member Secretary
Ministry of Environment, Forests & Climate Change
Government of India
apseiaams@gmail.com
Contact no. 9949122144

3. COLLECTOR AND DISTRICT MAGISTRATE,

Tirupati Road, New Balaji Colony,
Tirupati District,
Andhra Pradesh-517501
collectortirupati@gmail.com
Contact No. 0877 227 0984

4. DEPARTMENT OF MINING AND GEOLOGY

Government of Andhra Pradesh,
Through its Secretary,
State government office,
Ibrahimpattanam, Krishna district,
Andhra Pradesh 521456
admin@apmines.gov.in/directormines@yahoo.com.
Contact no. 0866-2882170.

5. ANDHRA PRADESH STATE POLLUTION CONTROL BOARD

Through Member Secretary
1st APSFC Building, Balaji Colony, Tirupati,
Andhra Pradesh 517502
Contact No. 040-23451133


MEMBER SECRETARY
 A.P. Pollution Control Board
 VIJAYAWADA - 520 010

6. DIVISIONAL FOREST OFFICER,

Chittoor East (WL) Division,
Chittoor, Andhra Pradesh – 517001
ctrl@ap.gov.in:
dfoctreast@gmail.com
Contact No. 08572232296; 9440810065

7. M/s AMARAM COMMODITY VENTURES,

Through the Proprietor,
Sy No. 379/2, 380, 381/2, 378/2 & 6
Eswarapuram village, Puttur Municipality,
Tirupati District, Andhra Pradesh-636451
amaram22.494@gmail.com.
Contact No. 9490951922/ 8555952708

...RESPONDENTS**COUNTER AFFIDAVIT FILED BY THE 5TH RESPONDENT**

I, Vijay Kumar, G. SrKr, S/o G. Krishnaiah, Aged about 59 years, Member Secretary, Andhra Pradesh Pollution Control Board, D.No.36-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada 520010 do hereby solemnly and sincerely affirm and make oath and state as follows;-

1. I am the 5th Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each averment made in the affidavit filed in support of the application as false and incorrect, except those that are specifically admitted herein in this counter affidavit.
3. The 5th Respondent states that while most of the allegations in the present Appeal pertain to the 2nd Respondent, there appear to be certain grievances raised against the Answering Respondent pertaining to the conduct of the public hearing in the matter. In response to these allegations, the Answering Respondent states as under:
 - a. The Project Proponent had issued a letter dated 31-05-022 to the Answering Respondent with a request to fix the date of public hearing


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along with draft EIA report and EMP as per the TOR issued by Respondent No.2. A copy of the letter is annexed as **Annexure – 1]**

- b. Based on the Note circulated by the Environmental Engineer, Tirupati, the District Collector, Tirupati had initially suggested the date of Public hearing as 12.07.2022, a copy of which is annexed as **Annexure – 2**
- c. Subsequently, based on the request of the proponent to be able to make adequate arrangements for paper publication and to issue timely notice, the Environmental Engineer had circulated the file once again to the District Collector with the proposed date of public hearing as 19.07.2022, a copy of which is annexed as **Annexure – 3]**
- d. Pursuant to the same, a paper publication was effected on 16.06.2022, a copy of which is annexed as **Annexure – 4** wherein a clear 30 day notice was provided and the date of public hearing was fixed as 19.07.2022.
- e. At this juncture, the Answering Respondent states that mere internalfinalization of the date of public hearing, as 19.07.2022 does not automatically amount to a postponement of the public hearing from 12.07.2022, as is sought to be contended by the Appellant. The date so finalized by the Answering Respondent has been duly advertised by way of a public notice published on 16.06.2022.
- f. Further, the Answering Respondent had not only published the date of hearing through public advertisements but also took the assistance of two employees to inform the concerned public that were available locally on the said date, complying with all applicable legal mandates.
- g. The Answering Respondent submits that the requirement of conducting the public hearing within 45 days from the receipt of request has been specified with a view to facilitate the regulatory authority to complete the process expeditiously and without causing

any prejudice to the project proponent. The same is a procedural safeguard/right granted to the Project Proponent. As such, the contention that the EC granted to the Project Proponent itself is liable to be revoked on an assumption that the said timeline has not been adhered to is clearly untenable. Even assuming without admitting that the said period is not adhered to, the consequence for the same is that there would be an option to engage another public agency to complete the process. As such, it is wholly denied that there has been any violation of any procedural mandate requiring setting aside of the EC.

- h. As for the allegation pertaining to the method of conduct of hearing, the Answering Respondent, at the outset, states that the requirement for a consolidated hearing is inapplicable at present and there is no mandate to carry out the same. In any event, the Answering Respondent states that the public hearing for all the mines in the present cluster were held on the very same day and adequate time was given for the public to raise their grievances in respect of each mine by allowing for sufficient time intervals between each mine. As such, the public was granted a meaningful opportunity to put forth their perspective without any hurry or paucity of time and the public hearing so conducted ensured a wholesome assessment of the impact on the region. Further, the public consultation was conducted based on the cluster EIA and EMP carried out by NABET accredited Environmental consultants, thereby considering the cumulative impact of mining activity in the area.
4. The Answering Respondent proceeds to deal with such of those paragraphs that pertain to it and therefore, warrant a response:
5. The averments made in paragraph 1 of the Appeal are denied and the Answering Respondent seeks to place the correct position of law on record.


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It is submitted that the Notification No 141 (E) dated 15.01.2016 has been suspended by the Hon'ble NGT in EA No 55/2018 in OA No 520/2016 vide order dated 11.12.2018. The said Order is under challenge before the Hon'ble Supreme Court of India and the matter is *sub-judice*.

6. The averments made in paragraph 2 of the Appeal are denied. The Answering Respondent states that the allegations therein have been sufficiently addressed by Respondent No.2 in its counter affidavit.
7. The averments in Paragraph 3 of the Appeal are denied wholly. for the sake of brevity, the Answering Respondent repeats and reiterates all that is stated hereinabove, in response to the said paragraph.
8. The averments in Paragraph 4 of the Appeal pertain to the Respondent No.2 and does not merit a specific response from the Answering Respondent.
9. The averments in paragraph 5 of the Appeal are denied in toto. It is submitted that the allegations contained in the said paragraph are bald averments and are based on assumptions. The Answering Respondent emphatically denies the vague and baseless allegation that the Appellants were ousted from the public hearing. On the contrary, adequate notice of hearing was provided to the concerned members of the public as is evident from the fact that around 44 members had participated at the hearing. Further, the hearing was also held with sufficient time intervals in order to provide a meaningful opportunity of hearing.
10. The averments in paragraphs 1 to 3 of the Appeal titled "Facts in Brief" are not related to the Answering Respondent and therefore does not warrant a specific response.
11. The averments contained in Paragraph 4 and 5 of the Appeal are matters of record and do not warrant a specific response.


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12. The averments contained in Paragraphs 6 and 8 are denied. A perusal of the record evinces that the Respondent No.2 had requested Director of Mines and Geology vide Lr No. SEIAA/AP/MIN/VJA/IBPM/2021 on 13/05/2022 obtain District Survey Reports (DSRs) revised for Sand and minor minerals wise for all 26 districts immediately and furnish the same to SEIAA, AP. The Director, Mines and Geology department vide Lt. No. 911/P-DS/2014 dated 03.06.2022 has stated that the District Survey Reports for the reorganized new districts had not yet been prepared, as the same requires substantial time for preparation. EC applications may be processed based on existing approved mining plans since the impact of reorganization is minimal. In fact, the approved mining plans are also prepared and approved based on existing DSRs of erstwhile combined districts. Pertinently, the approved mining plan comprises mineable reserves, method of mining and life of the mines. The same was also intimated to MoEF& CC vide letter dt: 11.07.2022.
13. The averments in paragraph 7 of the Appeal are not related to the Answering Respondent and therefore does not warrant any specific response.
14. The averments in Paragraph 9 of the Appeal are a matter of record. For the sake of completeness, the Answering Respondent states that along with the request for conducting public hearing, the project proponent has also submitted the draft EIA and EMP as per the TOR issued by Respondent No.2.
15. The averments in paragraph 10 of the Appeal in facts in brief is denied. As for the purported lapses on the part of the District Collector alleged therein, the Answering Respondent is not required to provide any specific response. As for the remaining allegations, the Answering Respondent has


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dealt with the same hereinabove and is refraining from repeating the averments for the sake of brevity.

16. The averments in paragraph 11&12 of the Appeal are denied. It is submitted that as per Clause 2.2 of Appendix IV of the EIA Notification, 2006, a draft Environmental Impact Assessment Authority (EIA) and executive summaries prepared by National Accreditation Board for Testing and Calibration Laboratories (NABL) consultant M/s. S.V. Enviro Labs & Consultants, Visakhapatnam were communicated to the following concerned Government Offices located in Tirupati District:.

- The Administrative Officer, Collectorate, Tirupati, Tirupati District.
- The Chief Executive Officer, Zillaparishath, Chittoor.
- The General Manager, District Industries Centre, Tirupati, Tirupati District.
- The Revenue Divisional Officer, Tirupati, Tirupati District.
- The Tahsildar, Puttur (M), Tirupati District.
- The Panchayat Secretary, Eswarapuram (V), Puttur (M), Tirupati District.

17. The averments in paragraph 13 of the Appeal are denied as false. It is submitted that there arises no question of postponement of the date of public hearing in as much as the change from 12.07.2022 to 19.07.2022 was an internal finalization of the date of public hearing, as explained above. The public hearing was eventually held on the date that was discussed internally and finalized. Since there has been no postponement of the hearing, there arises no reason to refer to or rely upon the exception of “untoward emergency situation” as sought to be argued by the Appellant. As for the public hearing being held 45 days beyond the date of requisition, the Answering Respondent submits that the same can, by itself, not be a ground for cancellation of the Environmental Clearance granted for the reasons mentioned hereinabove.


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18. The averments in paragraphs 14 and 15 of the Appeal are denied as false. For the sake of brevity, the Answering Respondent repeats and reiterates all that is stated hereinabove and humbly submits that the ample opportunity was granted for the stake holders to express their views and suggestions freely in a democratic manner. The Public Hearing conducted on 19.07.2022 was a systematic, time bound and transparent effort and ensured widest possible public participation at the project site(s) or in its close proximity as is evident from the fact that 44 persons had participated and attended the hearing.

19. The averments made in paragraph 16 of the Appeal are denied. The Answering Respondent submits that it has followed all the procedures required to be followed under the EIA Notification. With regard to information on the proposed public hearing, the draft EIA reports and Executive summaries were displayed at the following offices including The Panchayat Secretary, Eswarapuram (V), Puttur (M), Tirupati District

- i. The Administrative Officer, Collectorate, Tirupati, Tirupati District.
- ii. The Chief Executive Officer, Zillaparishath, Chittoor.
- iii. The General Manager, District Industries Centre, Tirupati, Tirupati District.
- iv. The Revenue Divisional Officer, Tirupati, Tirupati District.
- v. The Tahsildar, Puttur (M), Tirupati District.

It is also submitted that the information about public hearing was circulated to the public through two newspapers (one Telugu and one English), well in advance, i.e., 30days before the date of public hearing as per the EIA notification, 2006. In addition to that, two employees of AP Pollution Control Board, Tirupati who were supervising the Environmental Public hearing arrangements had also intimated the date of hearing to persons who were available in the concerned locality. It is submitted that


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a representation was received from Hon'ble minister for Tourism and Culture and Youth advancement, Govt. of Andhra Pradesh & Local MLA, Nagari on conduct of Environmental Public hearing was also submitted along with other representations to the State Level Environment Impact Assessment Authority (SEIAA) and the same was also recorded in the minutes of the Public hearing. As for the representations mentioned therein and its contents, the Answering Respondent states that the issues such as impact on agricultural productivity, damage to water tanks, water sources due to mining activity mentioned in this paragraph are mere apprehensions and do not pose any credible threat, as has been assessed by the 2nd Respondent. For instance, the Answering Respondent has learnt that **SEIAA** observed that the summer storage tank is at 650m from the nearest mine in the cluster which is well outside the danger zone of 500m. Moreover, granite mining activity does not involve blasting operations and it will be carried through wire saw cutting method.

20. The averments made in paragraphs 17 and 18 of the Appeal do not pertain to the Answering Respondent and therefore does not merit a specific response. The contents are however denied.
21. The averments in paragraph 19 of the Appeal are denied. The Answering Respondent repeats and reiterates that the public were provided with sufficient notice of public hearing and an adequate opportunity to put forth their views by providing a substantial window of time and enough intervals. A total of 44 members, which included 3 persons for Cherlopalli village, have attended the hearing. For the sake of brevity, the Answering Respondent sets out all that is stated hereinabove, in response to these allegations.
22. The Grounds raised by the Appellants in the Appeal are denied as being incorrect and baseless in law. The Answering Respondent states that the

grounds are repetitive in nature and have been sufficiently dealt with hereinabove.

23. The Answering Respondent craves leave of this Hon'ble Tribunal to file additional counter affidavit along with documents during the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Appeal No.49 of 2022 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed
Andhra Pradesh on Vijayawada
this the 11th day of October 2022
and signed his name in my presence

}


MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA - 520 010

VERIFICATION

I, Vijay Kumar, G. SrKr, S/o G. Krishnaiah, Aged about 59 years, Member Secretary, Andhra Pradesh Pollution Control Board hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 11th day of October 2022 at 2022 Vi


MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA - 520 010

DEPONENT

M/S. AMARAM COMMODITY VENTURES

No. 42, North Crescent road, T. Nagar, Chennai - 600017

To

The Environmental Engineer,
Regional Office,
AP Pollution Control Board
Chittoor District,
Andhra Pradesh.



Sir,

Sub: Request to Conduct Environmental Public Hearing for our Colour Granite mine in the name of M/s. Amaram Commodity Ventures, over an extent **11.583 Hectares** in Sy. No. 379/2, 380/, 381/2, 378/2, 6 (Old Sy. No.6) of Eswarapuram Village, Puttur Mandal, Chittoor District, Andhra Pradesh – Reg.

Ref: 1) ToR Order No: SEIAA/AP/MIN/CTR/03/2022/4100-1175, Dated: 26.04.2022

2) EIA notification 2006, Appendix IV

With reference to the above, M/s. Amaram Commodity Ventures proposed for Environmental Clearance for mining of Colour Granite mine over an extent 11.583 Hectares in Sy. No. 379/2, 380/, 381/2, 378/2, 6 of Eswarapuram Village, Puttur Mandal, Chittoor District, Andhra Pradesh. In this regard, we got approved Terms of Reference (TOR) from State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh.

As per approved terms of reference issued by SEIAA-Andhra Pradesh. For the same we have prepared and herewith submit the Draft Environmental Impact Assessment report along with Executive summary in both the languages of English and Telugu (each one 15 No's) in hard and soft copies as per EIA notification 2006 issued by Ministry of Environment and Forests & Climate Change.

In this regard, we request you to kindly conduct public hearing for our project to get Environmental clearance.

Enclosed: Draft EIA reports -15 No's
English Executive Summary's – 15 No's
Telugu Executive Summary's – 15 No's
Soft copy (CD's) – 15 No's

Self

Thanking you

Yours faith fully

For M/s. Amaram Commodity Ventures

T. Prabhakar Reddy

T. Prabhakar Reddy
(Proprietor)

31/05/22

Department : A.P.Pollution Control Board, Regional Office, Tirupati.

Collector / Sir,

Sub: A.P.Pollution Control Board, Regional Office, Tirupati - Request of **M/s. Amaram Commodity Ventures**, for Conduct of Environmental Public Consultation to the **Proposed Colour Granite mine lease area 11.583 Ha. (Colour Granite – 19103 cum/Annum)** at Sy No. 379/2, 380, 381/2, 378/2 & 6, Eswarapuram (V), Puttur (M), Tirupati District, Andhra Pradesh for Conducting Environmental Public Consultation - Convenient dates for the availability of the Collector & District Magistrate for conduct of Environmental Public Consultation - Requested – Regarding.

- Ref:**
1. Ministry of Environment & Forests, Govt. of India EIA Notification vide S.O.No.1533 dt.14.09.2006.
 2. State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh issued Terms of Reference (TOR) No: Lr No. SEIAA/AP/MIN/CTR/03/2022/4100-1175, Dt. 26.04.2022.
 3. Industry request letter received on 31.05.2022 furnishing draft EIA report, Executive summary in English & Telugu and requesting for conduct of Environmental Public Consultation.

1. It is to submit that **M/s. Amaram Commodity Ventures** is a proposed Colour Granite mine lease area 11.583 Ha. (Colour Granite – **19103 cum/Annum**) at Sy No. 379/2, 380, 381/2, 378/2 & 6, Eswarapuram (V), Puttur (M), Tirupati District, Andhra Pradesh with project cost of **Rs. 110.0 Lakhs**.
2. The proponent vide reference 3rd cited, submitted a letter requesting for public hearing to be conducted, in order to facilitate the industry to obtain Environmental Clearance from Ministry of Environment & Forests, Government of India. A copy of the letter is enclosed for favour of ready reference. A
3. The Ministry of Environment and Forests, Govt. of India vide reference 1st cited issued an Environmental Impact Assessment Notification (S.O. 1533, dated 14/09/2006). Copy of the Notification is enclosed for favour of information. B
4. As per the provisions of the EIA Notification, 2006 (Para No. 3.1 on Page No. 38) the Member Secretary of the State Pollution Control Board shall finalize the date, time and venue of the Environmental Public Consultation.
5. The Extract of Para No. 3.1 on Page No. 38 of EIA Notification, 2006 is submitted below for favour of ready reference.

"The Member Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue of the conduct of public hearing within 7 (seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular daily. A minimum notice period of 30 (thirty) days shall be provided to the public for furnishing their response". C

6. In this regard, it is submitted that after consulting the Collector & District Magistrate, Chittoor for convenient dates available for conduct of Environment Public consultation on the proposed project, a note will be submitted to the Member Secretary, A.P. Pollution Control Board requesting for finalizing the date, time and venue of Public Hearing.

The date, time & venue are submitted below for favour of information.

Dates : **11.07.2022 (or) 12.07.2022**
Time : **12.00 Noon**
Venue : **Near by the proposed mine lease area Sy No. 379/2, 380, 381/2, 378/2 & 6, Eswarapuram (V), Puttur (M), Tirupati District, Andhra Pradesh.**

As per the EIA Notification, 2006 (at Page No.38 of EIA Notification, 2006), the Panel of Environmental Public Consultation shall consist of District Magistrate or his or her representative not below the rank of an **Additional District Magistrate** assisted by a representative of State Pollution Control Board i.e., Regional Officer, A.P.Pollution Control Board to supervise and preside over the entire Public Consultation process.

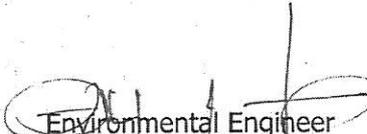
7. The Extract of Para No. 4.0 on Page No.38 of EIA Notification, 2006 is submitted below for favour of ready reference.

The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire Public Hearing process.

D

8. It is submitted that before conducting the public hearing, a Newspaper Advertisement of the Environmental Public Consultation will be issued in two widely circulated Newspapers in Telugu & English clearly maintaining a notice of 30 days period for inviting concerns of the local affected persons, and all the other concerned persons having a plausible stake in the Environmental aspects of the proposed activity.
9. Orders of the Collector & District Magistrate are requested for convenient dates available for conduct of Environment Public consultation on the proposed project and on finalization of panel of Environmental Public Consultation i.e., at para nos 6 & 8 ante.
10. This is submitted for favour of information and further orders.

DNO to attend on 12-7-22


Environmental Engineer
 A.P.Pollution Control Board,
 Regional Office, Tirupati.

*Submitted
 If the collector
 we please the
 date may be
 accepted
 3/15/22*


Collector & District Magistrate,
Tirupati District.

Public Hearing Date : 11.07.2022 (or) 12.07.2022

Time : 12.00 Noon

Venue : Near by the proposed mine lease area Sy No. 379/2, 380, 381/2, 378/2 & 6, Eswarapuram (V), Puttur (M), Tirupati District, Andhra Pradesh.

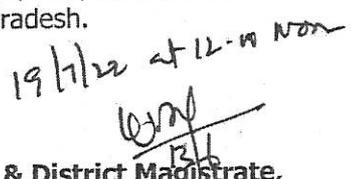
11. It is to submit that, the Collector and District Magistrate, Tirupati District have suggested the date of Environmental Public hearing of **M/s. Amaram Commodity Ventures**, Sy No. 379/2, 380, 381/2, 378/2 & 6, Eswarapuram (V), Puttur (M), Tirupati District **12.07.2022**. But, the representative of the industry has failed to issue Paper Notification prior to 30days before the Environmental Public hearing.

Based on the request and readiness of the proponent for issuance of paper notification, the proposed public hearing may be rescheduled to be held on the following proposed dates.

18.07.2022 / 19.07.2022, Time: 12.00 Noon

Venue: Near by the proposed mine lease area Sy No. 379/2, 380, 381/2, 378/2 & 6, Eswarapuram (V), Puttur (M), Tirupati District, Andhra Pradesh.


Environmental Engineer
A.P. Pollution Control Board,
Regional Office, Tirupati.

19/7/22 at 12.00 Noon

Collector & District Magistrate,
Tirupati District.

THE
HANS INDIA
TIRUPATI THURSDAY 16 JUNE 2022

ANDHRA PRADESH POLLUTION CONTROL BOARD	
REGIONAL OFFICE, TIRUPATI - 517502	
NOTIFICATION OF ENVIRONMENTAL PUBLIC CONSULTATION	
In accordance with the Notification No. S.O. 1533, Dt. 14-09-2006 of the Ministry of Environment & Forests, Government of India, A.P. Pollution Control Board hereby notifies an Environmental Public consultation on the proposed Colour granite mine of M/s. Amaram Commodity Ventures, proposes to carry Colour granite mining of lease area, 11.583 Ha. (Colour Granite - 19,103 cum/annum) at Sy No. 379/2, 380, 381/2, 378/2 & 6, Eswarapuram (V), Puttur (M), Tirupati District, Andhra Pradesh. The details of the proposed project activities are given by the proponent are/as follows.	
1. Name of the company with Address & Phone Number.	M/s. Amaram Commodity Ventures, Colour granite mine (11.583 Ha) Sy No. 379/2, 380, 381/2, 378/2 & 6 Eswarapuram (V), Puttur (M), Tirupati District, Andhra Pradesh. Cell No. 9490951922, 8555952708 email: jagadeesh@plrprojects.com
2. Location of the proposed project with extent.	Sy No. 379/2, 380, 381/2, 378/2 & 6 Eswarapuram (V), Puttur (M), Tirupati District, Andhra Pradesh. Extent - 11.583 Ha.
3. Name of the Authorized person to be contacted with address and Telephone No.	Sri T. Prabhas Kumar Reddy, D.No. 2, Ruttlangate, 2nd street, Chennai, Tamil Nadu - 600006, Cell No. 9490951922 8555952708 email, jagadeesh@plrprojects.com
4. Capital cost of the proposed project	Rs. 110.00 Lakhs.
5. Line of Activity with Capacity	Colour granite mine (Mining activity) in the lease area of 11.583 Ha. (Production capacity of Colour Granite - 19,103 cum/annum)
6. Date, Time & Venue of the Public Hearing	Date: 19.07.2022, Time: 12.00 Noon Venue: Near by the proposed mining area i.e., Sy.No. 379/2, 380, 381/2, 378/2 & 6 Eswarapuram (V), Puttur (M), Tirupati District, A.P.
7. Place(s) at which executive summary & REIA report of the project are made available for the general Public.	
<ul style="list-style-type: none"> a) Office of the Collector & District Magistrate, Tirupati, Tirupati District. b) Office of the Chief Executive Officer, Zilla Parishad, Tirupati, Tirupati District. c) Office of the General Manager, District Industries Centre, Tirupati, Tirupati District. d) Office of the Revenue Divisional Officer, Tirupati, Tirupati District. e) S.K. Srivastava, Director Industries 1A-II, Ministry of Environment, Forest & Climate Change (MoEF & CC), Government of India, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi - 110 003. f) The Additional Principal Chief Conservator of Forests (c), Ministry of Environment, Forests & Climate change, Regional Office (SZ), 1st and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 600034. g) Office of the Joint Chief Environmental Engineer (CFE), A.P. Pollution Control Board, D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel centre, Chalamavathi street, Kasturbaipet, Vijayawada - 520010. h) Office of the A.P. Pollution Control Board, Zonal Office, Near Krishna Nagar, Rly Gate, Kurnool. i) Office of the A.P. Pollution Control Board, Regional Office, Tirupati. j) Office of the Tahsildar, Puttur Mandal, Tirupati District. k) Office of the Panchayath Secretary, Eswarapuram (V), Puttur (M), Tirupati District. 	
Concerns of the local affected persons, and all the other concerned persons (as defined at Serial No.7 III (ii) a and b of MoEF Notification No.S.O.1533 dated 14.09.2006) having a plausible stake in the Environmental aspects of the proposed activity are invited within 30 days from the date of publication of this Notification. All the above persons can make written responses to the undersigned Officer of A.P. Pollution Control Board. All these persons can also participate in the Environmental Public Consultation on the date and at the venue mentioned above.	
Place Date	Sd/- Environmental Engineer, A.P. Pollution Control Board, Regional Office, Tirupati
	Tirupati 16.06.2022

Size : 12x13 CM



ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి

ప్రాంతీయ కార్యాలయం: తిరుపతి - 517502

పర్యావరణ సంబంధిత ప్రజాబాధనలకు సేకరణ ప్రకటన

పర్యావరణ మంత్రి అదమిని, కేంద్ర ప్రభుత్వ మంత్రిత్వ శాఖ ప్రకటన జారీ ఎన్.టి.నెం.1533 తేదీ: 14.09.2006 ననుసరించి మొదటి అమాచం కమిషనరీ వెంచర్స్ వారిచే సర్వేనెం.379/2, 380, 381/2, 378/2 & 6 ఈశ్వరాపురం (గ్రామం), పుత్తూరు మండలం, తిరుపతి జిల్లా, ఆంధ్రప్రదేశ్ పరిధిలో ప్రతిపాదించబడిన కంటర్ గ్రానైటు మైను వెలికి తీయటకు ప్రతిపాదించారు. లీజు ఏరియా 11.583 హెక్టార్లు (కంటర్ గ్రానైటు 19103 cum/annum) వేసి వెలికి తీయటకు పర్యావరణ సంబంధిత ప్రజాబాధనల సేకరణ గురించి ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి వారిచే ఈ ప్రకటన జారీ చేయబడినది. ప్రతిపాదిత కార్యకలాపాల యొక్క వివరములు ఈ శ్రీంధి వివరించబడినవి.

1. కంపెనీ పేరు, చిరునామా మరియు డిరిజెన్స్ నెం.	మొప్పన్ అమాచం కలమాడి వెంచర్స్, కంటర్ గ్రానైటు మైను (11.583 హెక్టార్లు), సర్వేనెం.379/2, 380, 381/2, 378/2 & 6 ఈశ్వరాపురం(V), పుత్తూరు (M), తిరుపతి జిల్లా, ఆంధ్రప్రదేశ్ నెం: 9490951922, 8555952708. ఈమెయిల్: jagadeesh@plrprojects.com
2. కార్యకలాపాల నిర్వహణకు ప్రతిపాదించబడిన ప్రదేశము మరియు విస్తీర్ణం	సర్వేనెం.379/2, 380, 381/2, 378/2 & 6 ఈశ్వరాపురం(V), పుత్తూరు (M), తిరుపతి జిల్లా, ఆంధ్రప్రదేశ్ పరిధిలో మొత్తం విస్తీర్ణం 11.583 హెక్టార్లు.
3. సంబంధించిన ప్రాంతీయ సంబంధిత కంపెనీ అధికారి పేరు, చిరునామా మరియు	శ్రీ డి.ప్రభాకర్ మార రెడ్డి, డి.ఎం.2 బస్టాండ్ గేట్, 2వ ఫ్రీజ్, చెన్నై, తమిళనాడు - 600006 నెం: 9490951922, 8555952708, ఈమెయిల్: jagadeesh@plrprojects.com
4. ప్రతిపాదిత కార్యకలాపాల కేటాయింపు వివరాలు	రూ.110.00 లక్షలు
5. ప్రతిపాదిత కార్యకలాపాల వివరములు	కంటర్ గ్రానైటు మైను లీజు ఏరియా 11.583 హెక్టార్లు (కంటర్ గ్రానైటు - 19103 Cum/annum) చేసి వెలికి తీయటకు
6. ప్రజాబాధనల సేకరణ తేదీ, సమయం మరియు ప్రదేశం	తేదీ : 19.07.2022 సమయం: మ.12.00 గంటలకు ప్రదేశం : సర్వేనెం.379/2, 380, 381/2, 378/2 & 6 ఈశ్వరాపురం(V), పుత్తూరు (M), తిరుపతి జిల్లా, ఆంధ్రప్రదేశ్ ప్రతిపాదిత మైను లీజు ఏరియా వద్ద
7. ప్రతిపాదితకు సంబంధించిన వివరములు సవరణ ప్రాజెక్ట్ ఎన్నికాధికారి నమోదు & REIA రిపోర్టులను ప్రజల సౌకర్యం ఈ శ్రీంధి కార్యాలయములో అభ్యవరణపరచబడినవి.	

a) జిల్లా కలెక్టరు & మేజిస్ట్రేట్ వారి కార్యాలయము, తిరుపతి జిల్లా
 b) డిప్యూటీ మేజిస్ట్రేట్ అధికారి వారి కార్యాలయము, జిల్లా పరిషత్, తిరుపతి జిల్లా
 c) జవరత్ మేజిస్ట్రేట్ అధికారి వారి కార్యాలయము, జిల్లా పరిషత్ కేంద్రం, తిరుపతి జిల్లా
 d) రెవెన్యూ డివిజన్ అధికారి వారి కార్యాలయము, తిరుపతి, తిరుపతి జిల్లా
 e) యస్.కె.శ్రీవాసవ, కలెక్టర్ ఇంటెన్సిటీ-1ఎ+II మినిస్ట్రీ ఆఫ్ ఎన్వైరాన్మెంట్, ఫార్మర్స్ & క్లెయిమ్స్ వేంజ్ (MoEF & CC), గవర్నమెంట్ ఆఫ్ ఇండియా, ఇందిరా పర్యావరణ భవన్, జోన్లు రోడ్డు, న్యూ ఢిల్లీ - 110003
 f) డి.ఆ.ఎస్.ఆర్. ప్రొజెక్ట్ చీఫ్ ఇంజనీర్ ఆఫ్ ఫార్మర్స్ (సి) మినిస్ట్రీ ఆఫ్ ఎన్వైరాన్మెంట్, ఫార్మర్స్ & క్లెయిమ్స్ వేంజ్ వారి కార్యాలయము, కె.ఆర్.గార్డెన్ రోడ్డు, నుంగంబాళ్ళు, చెన్నై - 600034
 g) ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి, జోన్లు కార్యాలయము, కన్వెన్షన్ హాలు, విజయవాడ - 520010
 h) ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి కార్యాలయము, జోన్లు కార్యాలయము, కృష్ణా నగర్ రైల్వే గేట్ దగ్గర, కర్నూలు
 i) ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి కార్యాలయము, ప్రాంతీయ కార్యాలయము, ఎన్.టి.రోడ్డు, తిరుపతి
 j) కమాన్వెల్త్ వారి కార్యాలయము, పుత్తూరు మండలం, తిరుపతి జిల్లా
 k) గ్రామ పంచాయతీ కార్యాలయం, ఈశ్వరాపురం (గ్రామం), పుత్తూరు మండలం, తిరుపతి జిల్లా

కేంద్ర పర్యావరణ మంత్రి అదమిని మంత్రిత్వ శాఖ ప్రకటన జారీ ఎన్.టి.నెం.1533 తేదీ: 14.09.2006లో పేర్కొనబడిన (వరుస క్రమము 7111(i)) (ఎ) మరియు (బి)లో రిజిస్టర్డ్ ఈ ప్రతిపాదన కార్యకలాపాలకు సంబంధించి ప్రజల సౌందర్య మరియు పర్యావరణ సంబంధిత అంశముల వల్ల ప్రభావితమవుతున్న ప్రజలనుండి వ్యాఖ్యలు, అభ్యంతరములు ఏమైనా ఉన్నాయో వాటిని లిఖిత పూర్వకంగా ఈ ప్రకటన వెలువడిన తేదీ నుండి 30 రోజులలోపు ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి ప్రాంతీయ అధికారి, తిరుపతి వారికి తెలుపవచ్చును. అటువంటివారి, మైన పేర్కొనబడిన తేదీన ప్రజాబాధనల సేకరణ సవరణకు కూడా సాల్వో కను అభిప్రాయములు స్వయముగా తెలుపవచ్చును.

సం/- ఎన్నికాధికారి ఇంజనీర్, ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి ప్రాంతీయ కార్యాలయము, తిరుపతి
 తేదీ : 16.06.2022

Size: 12 x 13 cm